



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

4. C.P. (IB)/782(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SHRI KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.07.2023**.

NAME OF THE PARTIES: Vaibhav Agrwal
VS

Rao Edusolutions Private Limited

SECTION : Sec 9 of IBC 2016

ORDER

In view of the admission order of the C.P. (IB)/627(MB)2020 dated 03.07.2023 by Court-V against the Corporate Debtor, this Petition has been rendered infructuous. Accordingly, the Petition is dismissed having become infructuous.

The Petitioner will be at liberty to file his claim before the IRP in the said CIRP.

Sd/-
ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-
KULDIP KUMAR KAREER
Member(Judicial)